

Civ DJ/1195/2017

JAIVIR SINGH

Versus

RANVIR SINGH DAHIYA

24.08.2020

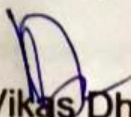
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **15.12.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609073/2016
POONAM GUPTA
Versus
M/S. FASHION BOUQUINET INDIA

Through Cisco Webex Video Conferencing


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **17.12.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/1232/2017
M/S SCJ COLOURANTS
Versus
M/S SHREE RAMA TRADERS


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **09.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/657/2017
ANIL KUMARI
Versus
BODY STERONE FOODS P. LTD. AND ORS.


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **02.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. ____/2020

Akhil Saxena Vs. Praveen Gulati and Another

24.08.2020

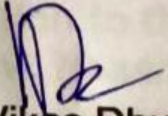
Fresh suit alongwith application under Order XXXIX Rule 1 and 2 CPC alongwith annexures received from Filing Section, West, THC, Delhi by way of assignment and the same was downloaded from the court computer itself and the same has been put before the undersigned through email. **It be checked and registered.**

Pr: None.

(Mobile No. of Sh.Sahil Sharma, Ld.counsel for plaintiff: 9811072845)
(Email ID: wlawlegal@gmail.com)

Put up tomorrow i.e. 25.08.2020 for consideration.

Ld.counsel for plaintiff be intimated telephonically for tomorrow.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 111978/2016

Misc.No.176/2020

Smt.Raj Bala Vs. Sh.Pramod Malhotra

Through Cisco Webex Video Conferencing

24.08.2020

Applications on behalf of Raj Bala /applicant/ counter claimant received from Filing Section, West, THC, Delhi on court email ID on 22.08.2020 be checked and registered.

Pr: Sh.G.K.Pathak, Ld.counsel for counter claimant.

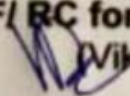
(Mobile no.of Sh.Girindra Kumar Pathak for applicant / counter claimant / defendant: 9990671101/9891175568)

(Email ID: shivandpatakhjurislawfirm@gmail.com)

An application has been filed through email by counter claimant for restoration of his counter claim which was consigned to record room by mistake alongwith the main suit of plaintiff.

Ld.counsel for applicant/counter claimant/defendant is directed to file hard copy of the applications alongwith annexures within 15 days of the reopening of courts.

Now, issue notice of the said application to the non counter claimant/plaintiff through Nazarat Branch, West, THC, Delhi subject to counter claimant providing email/whatsapp number of non counter claimant for 12.11.2020 and in case, court reopens, then for filing of PF/ RC for the said date.


(Vikas Dhull)

ADJ -01, West, THC
Delhi

Civ DJ/438/2019

MAM CHAND

Versus

RAJ SINGH

Through Cisco Webex Video Conferencing

24.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sumit Rajput, Ld.counsel for legal heirs of deceased plaintiff no.1 and for plaintiff no.2.

Sh.Piyush Jain, Ld.counsel for defendants no.1 to 4.

It is submitted by Id.counsel for legal heirs of deceased plaintiff no.1 that application of legal heirs of deceased plaintiff no.1 under order 22 Rule 3 CPC is pending disposal.

Arguments heard.

During the course of arguments, Ld.counsel for defendants no.1 to 4 has submitted that he has been recently engaged by defendants and he shall file his vakalatnama by the next date of hearing.



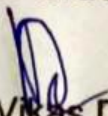
It is further submitted by him that he has no objection to the allowing of application filed by legal heirs of deceased plaintiff no.1 as application is within limitation and he is also not disputing the legal heirs of deceased plaintiff no.1.

In the light of submission made by Id.counsel for defendants no.1 to 4, the **application filed by legal heirs of deceased plaintiff no.1 under order 22 Rule 3 CPC is allowed** and legal heirs of deceased plaintiff no.1 are taken on record. **Amended memo of parties be filed on record by the next date of hearing.**

Application under Order 22 Rule 3 stands disposed of.

Let Id.counsel for defendants no.1 to 4 also file his vakalatnama by the next date of hearing.

Put up on 25.11.2020 for arguments on the pending application of defendants under order VII Rule 11 CPC.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/1106/2017
M/S ESTEX TELECOM P. LTD.
Versus
M/S HISEC TECHNOLOGY P. LTD. AND ORS.


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **09.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/36/2018
STAGE ART PRODUCTION
Versus
STORY


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **24.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612956/2016
KAMLESH BAWEJA
Versus
ATTAM CHAND BAWEJA


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **25.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610642/2016

AMIT SHARMA

Versus

AMARDEEP

Through Cisco Webex Video Conferencing

24.08.2020

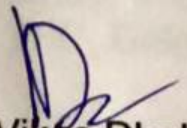
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.S.P.Rajput, Ld.counsel for defendants no.4 and 5.

The matter is listed for arguments. However, in absence of plaintiff, arguments cannot be heard.

In the facts, put upon **25.11.2020 for arguments.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612932/2016
PARMINDER SINGH
Versus
JOACHIM LAKRA

Through Cisco Webex Video Conferencing

24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Siddharth Aggarwal, Ld.counsel for plaintiff.


Sh.Harpreet Singh Popli, Ld.counsel for
defendants no.2 and 3.

(Mobile No. 9899999336)

(Email ID. harrypopli@gmail.com.)

Both parties have prayed for adjournment to look for prospective buyer and for filing the offer made by prospective buyer with regard to suit property.

At joint request, put up on the date already fixed i.e. 13.10.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/515/2019

IA NO.02/2020

SMT AVNEET SETHI

Versus

MRS JASPREET KAUR GAMBHIR @ JESS BOBBY

AND ANR

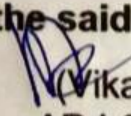
24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Application under Section 151 CPC received physically on 21.08.2020 be checked and registered.

Pr: None.

Issue notice of the said application through Nazarat Branch, West, THC, Delhi to the defendant for the date fixed i.e. 08.10.2020 and in case, court reopens, then for filing of PF/RC for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi


Civ DJ/610092/2016
PARAMJEET KAUR ANR
Versus
HARJEET SINGH ORS

24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 17.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609435/2016
RAMESH KUMAR JAIN
Versus
PUSHPA JAIN ORS


Through Cisco Webex Video Conferencing
24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Ankit Gupta, Ld.counsel for plaintiff.

Sh.Akshat Dabral, Id.counsel for defendants no.1 to 3.

The matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 14.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/319/2020
BALVINDER KAUR AND ANR.
Versus
MANPREET KAUR AND ORS

Through Cisco Webex Video Conferencing

24.08.2020

Suit received physically from Filing Section, West, THC, Delhi on 21.08.2020 be checked and registered.

Pr: Sh.Jyoti Rana, Ld.counsel for plaintiff.

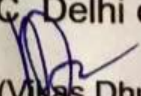
This is a fresh suit for permanent and mandatory injunction.

I have carefully perused para 30 wherein valuation of the suit has been made by plaintiff. For seeking relief of permanent and mandatory injunction, the plaintiff has valued the suit for the purpose of jurisdiction at Rs.130/- each. Therefore, the suit has been valued way below the pecuniary jurisdiction of this court and is required to be tried by Ld.Civil Judge, West, THC, Delhi.

In the facts, file be placed before Ld.Senior Civil Judge, West, THC, Delhi with a request to assign this case to an appropriate civil court having jurisdiction.

File be sent to the office of Ld.Senior Civil Judge, West, THC, Delhi through Facilitation Centre, THC, Delhi.

Ld.counsel for plaintiff is directed to appear before the court of Ld.Senior Civil Judge, West, THC, Delhi on **26.08.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/1429/2017
STATE BANK OF INDIA
Versus
AKHIL ARORA


Through Cisco Webex Video Conferencing
24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Amita Srivastava, Ld.counsel for plaintiff.

Defendant absent.

Now, issue fresh notice to the Process Server to appear in person for the purpose of recording his statement with regard to affixation for 24.11.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/59/2020
SARDAR PREM SINGH AND ANR
Versus
OM PRAKASH KOTHARI AND ORS.

Through Cisco Webex Video Conferencing

24.08.2020

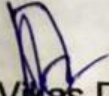
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Sh.M.S.Ahluwalia, Ld.counsel for defendants.

The matter is pending at the stage of filing of replication by plaintiff which has not been furnished till date.

Now, put up on **12.11.2020 for the said purpose.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610710/2016
MANSI BHATNAGAR
Versus
RAJKUMARI BHATNAGAR

Through Cisco Webex Video Conferencing

24.08.2020

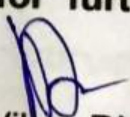
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh. Sumit Kaushal, Ld. counsel for defendant no.8

In the present case, plaintiff was supposed to file an application on record which she has not done till date.

In the facts, put up on **24.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/166/2017
DEVANAND TANWAR
Versus
BIMLA DEVI

Through Cisco Webex Video Conferencing


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Harsh Kumar, Ld.counsel for plaintiff.

Defendant absent.

The matter is adjourned for purpose already fixed for 18.11.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612818/2016
GURMEET KAUR
Versus
SURJEET KAUR


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **25.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612070/2016
PRITHVI RAJ
Versus
ACCURA INFOTECH PRIVATE LIMITED

24.08.2020

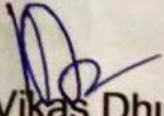
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **26.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/10/2017

SUDHIR ANAND

Versus

BRIJ LAL ANAND

Through Cisco Webex Video Conferencing

24.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff in person.

Ms.Komal Chhibber, Ld.counsel for defendant.

Plaintiff has submitted that his application under Section 340 Cr.P.C. is pending disposal. But in absence of file which is pending before the Hon'ble High Court of Delhi, he has prayed for adjournment. Same granted.

Be awaited for file for 18.11.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/137/2017
BRAHAM SARUP NARANG
Versus
SAVITRI DEVI


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **28.10.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/158332/2016

BRIJ LAL ANAND

Versus

SHRI SUDHIR ANAND @ SONU

Through Cisco Webex Video Conferencing

24.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

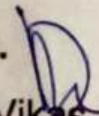
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Komal Chhibber, Ld.counsel for plaintiff.

Defendant in person.

Ld.counsel for plaintiff has submitted that her application under Order IX Rule 9 CPC for restoration of suit is pending disposal. But since the main file has been summoned by the Hon'ble High Court of Delhi, therefore, she has prayed for adjournment. Same granted.

Be awaited for the file for 18.11.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/91/2017
VIRENDRA KUMAR MINOCHA
Versus
ANIL KUMAR MINOCHA AND ORS.

Through Cisco Webex Video Conferencing

24.08.2020

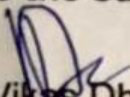
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rajeev Kumar, Ld.counsel for plaintiff.

Defendants absent.

It is submitted by plaintiff's counsel that the matter is pending at the stage of filing of valuation of the suit property by both parties. He has prayed for an adjournment for filing the valuation by the next date of hearing. Same granted.

Put up on **18.11.2020** for filing of respective valuation of suit property by the parties to the suit.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/203/2020
MANMOHAN SINGH
Versus
JASPREET KAUR GUJRAL

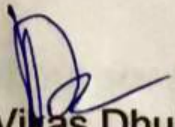
24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **26.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/435/2018
M/S R.A.K. CERAMICS INDIA PVT LTD.
Versus
M/S GENIOUS TRADING COMPANY


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **26.11.2020** for purpose **already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

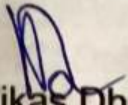
Civ DJ/612708/2016
DR. RAJ SINGH AND ANR
Versus
SH. OM PRAKASH LAKRA AND ANR

24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 16.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/611045/2016

AJAY MADHOK

Versus

ASHOK MADHOK

Through Cisco Webex Video Conferencing

24.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Deep Dhamija, Ld.counsel for plaintiff.

Defendant absent.

None has joined today through VC on behalf of defendant. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 14.12.2020 for purpose already fixed.**

(Vikas Dhull)

ADJ-01, West

THC, Delhi

EX/61644/2016
KANWAR SINGH TANWAR
Versus
DAVENDER KUMAR AND ORS

Through Cisco Webex Video Conferencing

24.08.2020

Pr: None for DH.

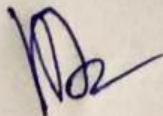
Sh.D.Hasija, Ld.counsel for JDs no.3 and 4.
(Mobile No.: 9810064629 and 9818815643)
(Email ID: hasija@ymail.com).

Sh.Balram Sharma, Naib Nazir also present through VC.

Today, it is stated by Naib Nazir that miscellaneous file i.e.M-58288/16 has been received from the record room and **the original FDR having Term Deposit Receipt bearing no. 6315486 is on record.**

In the facts, **the application filed by JDs no.3 and 4 is allowed and the original FDR having Term Deposit Receipt bearing no. 6315486 alongwith copy of order passed today and copy of the order passed on 18.08.2020 be given dasti to Id.counsel for JDs no.3 and 4 for handing over the original FDR to the Manager, Oriental Bank of Commerce, Kirti Nagar Branch, New Delhi.**

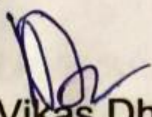
Naib Nazir of this court is also directed to handover the original FDR to Id.counsel for JDs no.3 and 4 against receipt.



It is further apprised by naib nazir of this court that miscellaneous file i.e.M-58288/16 which has been received from the record room has got incorrect paging on the A.D.Card as on the page no.109, page no.111 is also written. Said fact has been taken on record.

The application filed by JDs no.3 and 4 stands disposed of.

Now, put up on the date already fixed i.e. 31.08.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609353/2016

RAJESH KUMAR Vs. VIJAYA BANK AND ORS.

Through Cisco Webex Video Conferencing

24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.


Sh.Preetpal Singh, Ld.counsel for defendant no.1.

Sh.Rajat Sharma, Ld.counsel for defendant no.2.

It is submitted by ld.counsel for defendant no.1 that defendant no.1 bank has merged with the Bank of Baroda and due to lock down, he could not move an appropriate application for bringing on record the power of attorney issued by Bank of Baroda, Accordingly, adjournment prayed for. Same granted.

Ld.counsel for defendant no.2 submits that matter is pending at the stage of evidence of defendant no.2 and he has already filed on record his defence evidence by affidavit.

Now, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 07.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi


Civ DJ/609079/2016
MAN MOHAN
Versus
RAMAN BHANDARI

24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609052/2016

SATINDER KUMAR

Versus

BHAWANI SINGH TYAGI THROUGH LRs


24.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, put up on **16.12.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi